

3
CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No.260/00618/14

Cuttack this the 13th day of August, 2014

CORAM

HON'BLE SHRI R.C.MISRA, MEMBER(A)

Sri Kiran Kumar Patra
Aged about 28 years
S/o.late Dibakar Patra
At-Vill-Sanada, PS-Gop
Dist-Puri, Odisha

...Applicant

By the Advocate(s)-Mr.G.C.Rout

-VERSUS-

Union of India represented through

1. The General Manager
Eastern Railway
Garden Reach
Kolkata-43
West Bengal
2. The Divisional Railway Manage
Eastern Railway
Sealdah, Kolkata-700 014
3. The Senior Divisional Personnel Officer
Eastern Railway
Sealdah
Kolkata-700 014
4. The Chief Welfare Inspector
Eastern Railway
Sealdah
Kolkata-700 014

...Respondents

By the Advocate(s)-Mr.T.Rath

ORDER

R.C.MISRA, MEMBER(A):

Heard Shri G.C.Rout, learned counsel for the applicant and Shri T.Rath,
learned Standing Counsel for the Respondent-Railways on the question of
admission.



2. Shri Rout submitted that earlier, applicant had approached this Tribunal in O.A.No.853/11 and the Tribunal issued a direction that the applicant should submit his claims before the Respondent-authorities, who will consider the same and pass a reasoned order within stipulated time. However, I find from Annexure-5 of the O.A. that Respondents have written to Smt.Kanakalata Patra (mother of the applicant herein) that so far she has not submitted the claim because of which the Respondents are not in a position to comply with the orders of the Tribunal. They have again requested her to submit the claim along with the proper documents. Even though Shri Rout has submitted that the applicant has already submitted the claim, no such paper is available in this O.A. to establish this submission. Learned counsel has further pointed out that Annexures-6 and 7 are the Advocate's notices, in which the Respondents have been requested to consider the claim already submitted. Certain documents are supposed to have been enclosed to this Advocate's notice like, copy of the Writ Petition, Death Certificate, Legal Heir Certificate, certificate in support of educational qualification and date of birth etc. I failed to understand how this Writ Petition is relevant here. Therefore, the learned counsel for the applicant has failed to establish that applicant has supplied all the documents with regard to the claim for compassionate appointment to be considered by the Respondents. In response to the Respondents' letter dated 22.8.2013, it appears that the applicant has not taken any step. Therefore, this O.A. is disposed of at the stage of admission with direction to applicant to submit the documents complete in all respect to the Respondent-Railways as per the direction issued by the Tribunal in



the earlier round of litigation and the Respondents will consider and dispose of the matter expeditiously, at any rate, within a period of three months from the date of receipt of such claim.

With the above observation and direction, this O.A. is disposed of. No costs


(R.C.MISRA)
MEMBER(A)

BKS